

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
the order dt. 28.2.2002
given to both
counsel.

para
6/3

Regd/
S-O

Order dated 28.2.2002

Heard the learned counsel for the parties. The applicant having faced transfer to Jamnagar (Gujarat) carried a representation to the authorities. The prayers made in the said representation having been rejected, the applicant has filed the present O.A.

Counter has been filed in this case.

After going through the rival contentions raised, I find no merit in this Original Application which is accordingly dismissed.

At this stage, Advocate for the applicant states that there are some vacancies of Primary Teachers in Kendriya Vidyalayas at ① Dhenkanal, ② Bondamunda (in Sundargarh District), ③ F.C.I., Talcher and ^④ newly opened Kendriya Vidyalaya at Keonjhar; which are within the State of Orissa and, therefore, the Respondents should consider the case of the applicant for being posted in any of the vacancies available, as aforesaid.

In the said premises, the applicant is given liberty to represent to the Respondents ^{abovesaid} for being posted in any of the Kendriya Vidyalayas and I am sure, the authorities shall consider his case sympathetically; for which they are hereby directed. In the event representation is made by the applicant as aforesaid, the Authorities/Respondents should consider the same and pass necessary orders within three months hence, so that the applicant can resume duties from the commencement of the next academic session.

Yashpal
28/02/2002
MEMBER (JUDICIAL)